



भारतीय प्रतिभूति  
और विनिमय बोर्ड  
Securities and Exchange  
Board of India

Remittance/Redemption Advice

Attachment Proceeding No. 15239 & 15240 of 2026  
Certificate No. 8435 of 2024

The Principal Officer/Chairman & Managing Director / CEO  
All Banks and Mutual Funds in India

1. It may be recalled that the Recovery Officer vide the subject attachment proceedings in Recovery Certificate No. 8435 of 2024 dated December 10, 2024, had directed attachment of Bank/Mutual Fund accounts of **Mahakal Real Estate Developers Private Limited in the matter of Trading in Illiquid Stock Options on BSE** against the total due of 5,81,000/- (Rupees Five Lakh Eighty One Thousand Only) along with further interest, all costs, charges and expenses, etc.
2. Whereas Notice of Demand dated December 10, 2024, has been sent to Defaulter and Notice of Attachment of Bank Account and Mutual Funds dated March 16, 2026 has been issued to you.
3. Whereas the current liability/dues from the Defaulter as on date is an amount of **Rs. 6,66,000/- (Rupees Six Lakh Sixty Six Thousand Only)**.
4. You are hereby directed to remit the amount to the extent of amount mentioned in para 3 above lying in the account/folios of the Defaulter with your Bank/Mutual Fund and remit the amount forthwith to SEBI by way of EFT/NEFT/RTGS to SEBI Recovery Proceeds Account with **ICICI Bank having Virtual Account Code: SEBIRDPEN8435 (IFS Code: ICIC0000106)** and intimate these remittance details by email to [rekhav@sebi.gov.in](mailto:rekhav@sebi.gov.in), [rajank@sebi.gov.in](mailto:rajank@sebi.gov.in) and [recoverynro@sebi.gov.in](mailto:recoverynro@sebi.gov.in) in the format given below:

1. Case Name and Recovery Certificate Number :	
2. Name of Payee :	
3. Date of Payment:	
4. Amount Paid :	
5. Transaction No. :	
6. Bank Details from which payment is made :	

*Note: In the absence of confirmation of e-payment as per the above format, the credits made will not be accounted towards the dues*

“हम हिन्दी में पत्राचार का स्वागत करते हैं।”





Continuation Sheet

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5. If the defaulter is not having any type of account/folios with you, the same need not be informed to SEBI.
6. This direction is issued in exercise of powers conferred under sections 28A of the SEBI Act, 1992 as amended by the Securities Laws (Amendment) Act, 2014 read with section 220 to 227, 228A, 229, 232, the Second and Third Schedules to the Income Tax Act 1961 (43 of 1961) and the Income-tax (Certificate Proceedings) Rules, 1962 of the Income-tax Rules.

Given under my hand and seal at New Delhi this 12<sup>th</sup> day of May, 2026.

SEAL



Signed

**RECOVERY OFFICER**

राजन कुमार / Rajan Kumar  
वसूली अधिकारी एवं उप महाप्रबंधक  
Recovery Officer & Deputy General Manager  
भारतीय प्रतिभूति और विनिमय बोर्ड  
Securities and Exchange Board of India  
उत्तरी प्रादेशिक कार्यालय / Northern Regional Office  
नई दिल्ली / New Delhi